Form A

APPLICATION FOR INFORMATION UNDER THE RIGHT TO INFORMATION ACT,2005

Filing No: TEMP 758/2026

From :	Shibu Babu Nakraparampil House, Pilappuzha , Haripad P.O , Alappuzha -690514 919496050719 advshibubabu@gmail.com
To:	Public Information Officer High Court of Kerala
Date :	23-10-2026

Content :

Subject: RTI Application – Information Regarding Re-employed or re appointed as Retired District Judges in Judicial Vacancies in Kerala

Respected Sir/Madam,

Under Section 6(1) of the Right to Information Act, 2005, I kindly request the following information based on official records:

1. How many retired District Judges are currently re-employed or appointed to judicial positions in Kerala, including Family Courts? Please provide their names, designations, places of posting, retirement dates, and reappointment dates.
2.What are the eligibility criteria, qualifications, age limits, and selection procedures for appointing retired District Judges to Family Courts or other judicial positions?
3 Which Family Courts currently have retired District Judges serving as Judges? Please provide their names and appointment details.
4. How many District Judge posts are currently vacant in Kerala? 5. Please provide the names and locations of the courts concerned and the duration of each vacancy.
6. What salary, allowances, pension adjustments, and other benefits are admissible to re-employed retired District Judges?
7. How many formal complaints against retired District Judges currently serving in Kerala are pending before the Hon'ble High Court?
8. Please provide the available status details, subject to applicable disclosure provisions.
9. Which committee or authority is responsible for selecting and appointing retired District Judges? Kindly provide its composition and the relevant rules or notifications.
10. How many retired District Judges given application for Re-employed or re appointed as Retired District Judges in Judicial Vacancies in Kerala .

I request that the above information and copies of relevant official records be provided within the time limit prescribed under the RTI Act, 2005. If any information is held by another public authority, kindly transfer the relevant part under Section 6(3), wherever applicable.

Yours faithfully,
SHIBU BABU

Your's faithfully

Shibu Babu